

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH
SPECIAL BENCH

ITEM No. 10
(IB)-1101(PB)/2020

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund
Real Estate Scheme I represented by its
Investment manager ICICI Prudential
Asset Management Company Limited

.... Petitioner/Applicant

v.

Anand Divine Developers Private
Limited

.... Respondent

Order U/s. 7 of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 12.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Adv. Toyesh Tewari, Adv. Nikhil Mehndiratta
in IA-4263/2022

For the Respondent : Adv. Kashish Bansal

ORDER

IA-4263/2022

As prayed by the Ld. Counsel appearing for the Applicant, IA-4263/2022 stands dismissed as withdrawn.

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

12.09.2023
Lalit